

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF R&M INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS

The order for appointment of the interim resolution professional has been passed by the NCLT, Mumbai Bench on 07.01.2020. Accordingly, time for submission of claims has been considered as 14 days from date of publication. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against R&M International Private Limited on 07.01.2020.

1.	Name of the Corporate Debtor	R&M INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	13/08/2009
3.	Authority under which Corporate Debtor is incorporated/registered	RoC - Mumbai
4.	Corporate identity number of Corporate Debtor	U45202MH2009PTC194919
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	A-3027, Oberoi Garden Estate, Off Saki Vihar Road, Chandivali, Andheri East, Mumbai 400 072
6.	Insolvency commencement date in respect of Corporate Debtor ##	07.01.2020
7.	Estimated date of closure of Insolvency Resolution Process	180 days from the date of commencement of corporate insolvency resolution process, which is 05.07.2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Miss Nayana Premji Savala IP Registration No: IBBI/IP A-003/IPN00051/2017-18/10491
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered & correspondence Address: 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 Email id: nalinisavala@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	SAME AS ABOVE
11	Last date for submission of claims	24.01.2020 ie. Within 14 days from the date of publication of Notice.
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the R&M International Private Limited, on insolvency commencement date ie 07th January 2020.

The creditors of R&M International Private Limited, are hereby called upon to submit their claims on or before 24th January, 2020 to the interim resolution professional at the corresponding address mentioned against item no.11.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – NOT APPLICABLE IN THIS CASE

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.01.2020

Name & Signatures of Interim Resolution Professional



Place: Mumbai

Nayana Premji Savala